

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL:  
BANGALORE BENCH.

APPLICATION No.1259/86 (T)

W.P.496/83.

M.GOVINDASWAMY

.. APPLICANT

-Vs-

UNION OF INDIA  
and Others

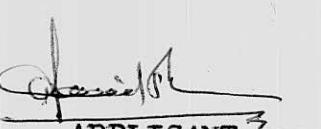
.. RESPONDENTS

M E M O

The applicant does not press the application as he has been granted notional seniority by the first respondent.

WHEREFORE it is prayed that the application be please dismissed as not pressed, for the ends of justice.

  
Advocate for  
Applicant.

  
APPLICANT.

Bangalore.

Dt. 30-7-86



**In The High Court of Karnataka at Bangalore**

**PRESENTATION FORM**

W.P. No. IA No. of 1982

Serial No. 496 Bangalore District

Advocate C. G. Gopalaswamy  
Advocate

Between

H. Govinda Swamy

and

The Union of India

+ others

Sl. No.	Description of Papers present	Court fee affixed On the paper
1	Index	...
2	On the memo of Appeal/Petition/ Application	2 W
3	On Vakalath	...
4	On Certified Copies	...
5	On process Fee	...
6	On Copy Application	...
7	.....	.....
8	.....	.....
9	.....	.....
10	.....	.....

Number of Copies Furnished :

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Egley

Advocate for petitioner

Presented

Advocate's Clerk  
Bangalore.

Received papers with and

Court-fee labels as above

Date 1.12.1982

Receiving Clerk.

MY

IN THE HIGH COURT OF KARNATAKA AT BANGALORE

Original Jurisdiction

WRIT PETITION NO. of 1982 (S)

BETWEEN:

M.Govindaswamy

.. PETITIONER

496

AND:

The Union of India  
and others

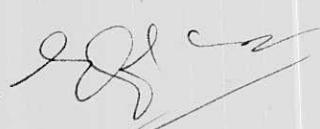
.. RESPONDENTS

I N D E X

Sl. No.	Particulars	Pages
1.	Application (I.A.I)	1 to 2
2.	Affidavit verifying the I.A.	3

Bangalore,

Date: 14.11.82

  
Advocate for the Petitioner

3

IN THE HIGH COURT OF KARNATAKA AT BANGALORE

W. P. No. of 1982 (S)

BETWEEN:

M. Govindaswamy

.. PETITIONER

AND:

Union of India

and others

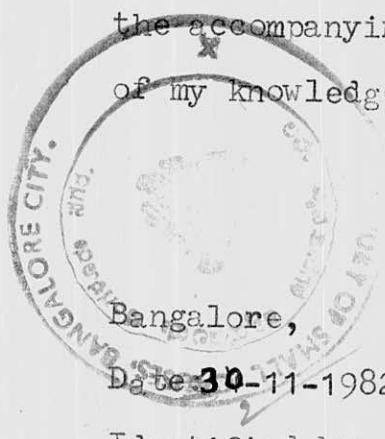
.. RESPONDENTS

AFFIDAVIT VERIFYING THE APPLICATION

I, M. Govindaswamy, Son of Sri K. Munuswamy Naidu, aged about 38 years, residing at No. 625, H.A.L. III Stage, Bangalore-75, do hereby solemnly swear and state as under:-

1. I am the petitioner in the top noted writ petition and being aware of the facts of the case I am competent to swear to the contents hereof.

2. The statements made in paragraphs 1 to 4 of the accompanying Application are true to the best of my knowledge, information and belief.



Date 30-11-1982

Identified by

Advocate

SWORN TO BEFORE ME.

Sworn to before me

R. S. Ram

Sheristedar,

Court of Small Causes, Bangalore

No. of corrections:- *one*

30

11

under Annexures 'G' and 'H' respectively to the petition.

2. He has not been able to obtain either a certified or authenticated copies thereof inspite of his best efforts and he has been informed that no such copies would be issued. However, he was told that he could make copies of the same; he has done so. The copies produced are extracts from the said Rolls and contain true and correct information.

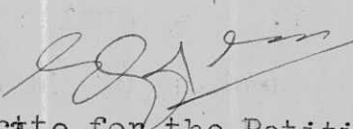
3. The petitioner/applicant has filed this application for an order to dispense with the production of the said Annexures on the following among other grounds:-

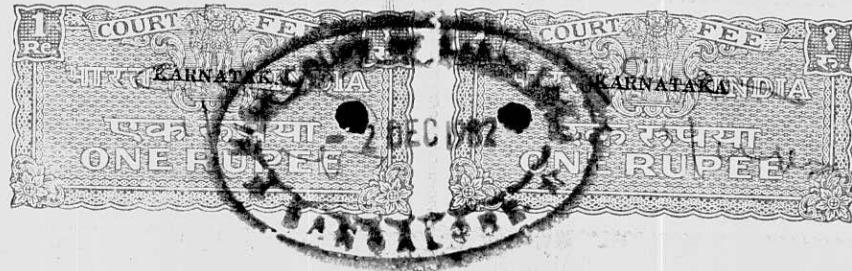
- (a) The petitioner is not able to obtain either authenticated or certified copies of the Annexures as the same are not granted by the concerned authorities;
- (b) The copies produced by the petitioner are true and correct;
- (c) the petitioner will suffer irreparable loss and injury and will not be in a position to agitate his claim if the orders as prayed for herein are not passed.

4. WHEREFORE, the petitioner/applicant prays this Hon'ble Court to be pleased to dispense with the production of ~~the~~ an authenticated or certified copies of the SP Rolls of Supervisor Technical and Chargeman of Subject Group 4 (Ammunition) prepared by the 3rd respondent and produced under Annexure 'G' and 'H' respectively, for the ends of justice.

Bangalore,

Date: 10-11-95

  
Advocate for the Petitioner



IN THE HIGH COURT OF KARNATAKA AT BANGALORE

Original Jurisdiction

I.A. No.

In

W. P. No. of 1982 (S)

BETWEEN:

M.Govindaswamy  
Son of Sri K.Munuswamy Naidu  
aged about 38 years  
residing at No.625  
H.A.L. III Stage,  
Bangalore-560 075  
and working in I of A Dett.  
C/o MSERA, Bangalore-38

.. PETITIONER/  
APPLICANT IN I.A.

AND:

1. The Union of India  
represented by the Secretary  
to the Ministry of Defence  
New Delhi
2. The Director General of Inspec-  
tion, Deptt. of Defence Production  
Ministry of Defence, Govt. of India  
DHQ PO NEW DELHI-110 011
3. The Controller  
Controllerate of Inspection  
(Ammunition), Kirkee, POONA-3
4. The Senior Inspector of Armaments  
Inspectorate of Armaments  
Nanganallur, Madras
5. Sri E.P.Antony, Major  
Chargeman Grade II  
working at I of A Dett (Madras) .. RESPONDENTS/  
C/o MSERA, Bangalore-38 OPPONENTS IN I.A.

APPLICATION

UNDER RULE 5 OF CHAPTER VIII OF THE KARNATAKA HIGH  
COURT RULES, 1959, READ WITH ARTICLE 226 OF THE  
CONSTITUTION OF INDIA

\* \* \*

The Petitioner/Applicant states as under:-

1. The Applicant/petitioner has sought for the  
quashing of the SP Rolls for Supervisors Technical  
and Chargeman Grade II - Subject No.4 (Ammunition) -  
prepared by the 3rd respondent, which are produced

...P.2.